

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 30(ND)2016**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

**NAME OF THE COMPANY:** M/s. Bhanvi Buildtech Pvt. Ltd. & Ors. V/s. M/s. JSS Buildcon Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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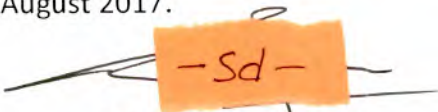
**Present:** For Petitioner (s): Mr. Batra, Advocate  
Mr. Pawan Sharma, Advocate  
Ms. Arpita Yadav, Advocate

For Respondent (s): Mr. Rishi Kapoor, Advocate  
Mr. Satish Rai, Advocate

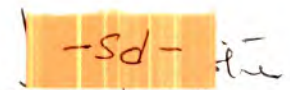
**Order**

CA No. 190/C-II/2017 has been filed by the respondents bringing on record that the shares held by the petitioner's company had already been transferred to a 3<sup>rd</sup> party and as on date of filing the petition the petitioner did not hold the requisite shareholding for filing the present petition.

Notice is being duly accepted on behalf of the petitioner. Let reply be filed. To come up on 24<sup>th</sup> August 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]